



2026:AHC:9140

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19766 of 2025

Smt. Kalpana Gupta

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)

: Neeraj

Counsel for Respondent(s)

: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Neeraj, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that he was working as Junior Assistant, but he has not been accorded his IInd ACP.
3. Prayer in the present writ petition is for a direction to the respondents to consider the claim of the writ petitioner.
4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner is to be decided at the first instance by Respondent no.3.
5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

January 14, 2026

N.S.Rathour

(Vikas Budhwar,J.)